

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-39(PB)/2018

IN THE MATTER OF:

Versatile Buildwel Pvt. Ltd.

.... Applicant/petitioner

With

Sishivinayak Hotels Pvt. Ltd.

.... Respondent

Order under Sections 230-232 of the Companies Act

Order delivered on 06.08.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member(Judicial)

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Petitioner/Applicant : -

For the Income Tax Deptt. : -

For the RD(NR) : Mr. C. Balooni, Co. Prosecutor

ORDER

Ld. Counsel for the applicant and states that reply from RD and Official Liquidator have been received. Ld. Counsel for the Income Tax seeks short adjournment as the last chance two weeks time is granted to file reply with a copy in advance to the other side.

For further consideration on 06.09.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

06.08.2018
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)